# GOVERNMENT OF INDIA MINISTRY OF CHEMICALS AND FERTILIZERS DEPARTMENT OF FERTILIZERS

### **LOK SABHA**

# UNSTARRED QUESTION NO. 2211 TO BE ANSWERED ON: 01.08.2025

# **Irregular Supply of Fertilizers**

2211: SHRI CHHOTELAL: SHRI ZIA UR REHMAN:

Will the Minister of **CHEMICALS AND FERTILIZERS** be pleased to state:

- (a) whether the Government is aware that there is acute shortage or irregular supply of fertilizers, especially during peak sowing seasons, causing distress to farmers and affecting agricultural productivity across the country particularly in rural and agricultural regions;
- (b) if so, the details of the steps being taken by the Government to ensure timely availability of quality fertilizers, prevent black marketing and hoarding and strengthen the distribution and monitoring system through schemes like DBT in fertilizers and others; and
- (c) if not, the reasons therefor?

#### **ANSWER**

# THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS & FERTILIZERS

## (SMT. ANUPRIYA PATEL)

- (a) The availability of fertilizers viz. Urea, DAP, MoP and NPKS has remained adequate in the country during the ongoing Kharif 2025 season.
- (b) & (c) Following steps are taken by the Government every season for ensuring timely and adequate availability of fertilizers in the country:
- i. Before the commencement of each cropping season, Department of Agriculture and Farmers Welfare (DA&FW), in consultation with all the State Governments, assesses the state-wise & month-wise requirement of fertilizers.
- ii. On the basis of requirement projected, D/o Fertilizers allocates adequate quantities of fertilizers to States by issuing monthly supply plan and continuously monitors the availability.

- iii. The movement of all major subsidized fertilizers is monitored throughout the country by an on-line web-based monitoring system called integrated Fertilizer Monitoring System (iFMS);
- iv. Regular Weekly Video Conference is conducted jointly by DA&FW and D/o Fertilizers with State Agriculture Officials and corrective actions are taken to dispatch fertilizers as indicated by the State Governments.

Moreover, Fertilizer is declared as an essential commodity and is notified under Fertilizer Control Order, 1985 and Fertilizer (Movement Control) Order, 1973. State Governments are adequately empowered under FCO to stop black marketing and hoarding of fertilizers and to take punitive action against any person / fertilizer company involved in black marketing and hoarding of fertilizers by violating the provisions of Essential Commodities Act, 1955 and Fertilizer Control Order 1985 (FCO).

However, D/o Fertilizers has put a ceiling of 50 bags of subsidized fertilizers per buyer per month i.e. 600 bags of subsidized fertilizers per year. Additionally, a monthly list of Top 20 buyers' of each district is made available in the iFMS log-in of respective district magistrates for taking necessary action at their end.

Besides, D/o Fertilizers has also developed a dashboard which can be accessed by authorized users at https://urvarak.nic.in. The dashboard is developed to facilitate easy monitoring by various Stake holders viz. State Agriculture Departments, District Collectors and State Marketing Federations. The State Governments are also monitoring the availability and supply of fertilizers through iFMS and e-Urvarak Dashboard portals.

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